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Court No. 1.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

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Registration (O.A.) No.1010 of 1987

Keshav Pal ..... Applicant.

Versus

Union of India & others .... Respondents.

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Hon'ble S. Zaheer Hasan, V.C.  
Hon'ble A. Johri, A.M.

Sri K.C. Sinha, learned counsel for the respondents, has handed over a copy of the letter dated 28.11.1987 <sup>to the applicant, Bamrauli.</sup> according to which there is no question of handing over charge and Sri K.C. Sinha states that the Department has no objection if the applicant proceeds and joins at Pune. The learned counsel for the applicant states that his client is ready to join at Pune but his pay etc. should be regularised and thereafter payment be made. So far as ~~his~~ <sup>the</sup> pay is concerned no such relief was claimed in the petition. The applicant will be at liberty to move the Department in this connection. He is at liberty to join at Pune without handing over and taking over charge at Bamrauli.

2. The application is dismissed with costs on parties.

A copy of this order be given to the learned counsel for the applicant free of cost to-day.

*Handwritten notes:*  
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*Signature*  
30.11.87  
Vice-Chairman.

*Signature*  
Member (A).

Dated: November 30, 1987.

PG.